

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 119

CA No. 32/2021, 188/2021
And
CP No. 107/Chd/Hry /2019

IN THE MATTER OF:

Surinder Kumar Singal

...Petitioner

Vs.

Kaarms Healthcare Pvt. Ltd.

...Respondent

Under Section: 241(1), 242(4), CA 2013, Rule 11 and 32, NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 30.08.2024.

Sd/-
Court Officer

July 12, 2024
SM